

The Deputy Minister of Education and Scientific Research (Dr. M. M. Das): (a) to (c) The information is being collected and will be placed on the Table of the Lok Sabha

Leases (Modification of Terms) Rules, 1956.

[Placed in Library, See No S-211/57]

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

Mr. Speaker: Papers to be laid. Shri K. D. Malaviya.— has gone away so soon?

The Minister of Mines and Oil (Shri K. D. Malaviya): With your permission, Sir

Mr. Speaker: What is the good of changing places? How am I to see hon Ministers? It is very difficult for me I find one hon Member in this Bench and then in that Bench Ministers also.

Shri Tyagi (Dehra Dun) The Minister being here, he has to come and consult the Minister

Shri K. D. Malaviya. Have I your permission, now, Sir?

Mr. Speaker: Yes

Shri K. D. Malaviya: Thank you very much With your permission, I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulating and Development) Act, 1948, a copy to each of the following Notifications —

- (1) SRO 2436, dated the 27th July, 1957, making certain further amendments to the Mineral Concession Rules, 1949

[Placed in Library, See No S-210/57]

- (2) SRO 2507, dated the 3rd August, 1957, making certain amendments to the Mining

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under Sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications.—

- (1) SRO 2476, dated the 3rd August 1957, making certain amendments to the All India Services (Conduct Rules, 1954
- (2) SRO 2543, dated the 10th August, 1957, making certain amendments to the All India Services (Provident Fund) Rules, 1955

[Placed in Library, See No S-212/57]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha —

'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No 2 Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 9th August, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill'